

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 05<sup>th</sup> day of May, 2011

ORIGINAL APPLICATION NO. 330/2010  
WITH  
MISC. APPLICATION NO. 111/2010

**CORAM**

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Smt. Urmila Shukla wife of Late Shri Manohar Lal aged about 68 years, resident of House No. 3863, Kundigaron Ka Rasta, Johari Bazar, Jaipur.

.....Applicant

(By Advocate: Mr. N.R. Saini proxy counsel to Mr. C.L. Saini)

**VERSUS**

1. Union of India through Divisional Railway Manager, North Western Railway, Near Power House, Jaipur.
2. The General manager, North Western Railway, Near Power House, Jaipur.
3. Chief Medical Director, Railway Hospital, Ganpati Nagar, Behind Railway Station, Jaipur.
4. Chief Medical Superintendent Officer, Railway Hospital, Ganpati Nagar, Behind Railway Station, Jaipur.

.....Respondents

(By Advocate: Mr. N.C. Goyal)

**ORDER (ORAL)**

By way of this OA, the applicant has prayed that respondents be directed to reimburse the amount of medical bill of her late husband, Shri Manohar Lal, amounting to Rs.1,90,000/-. It is also contended that to this effect, the applicant has also filed representation dated 22.02.2010 before the respondents but the same was not considered. Thereafter a notice of demand for justice dated 19.04.2010 was served through Shri C.L. Saini, Advocate but that too was not considered by the respondents.



2. The short controversy involved in this OA is that the respondents have not reimbursed the amount of medical bill of late husband of the applicant, Shri Manohar Lal amounting to Rs.1,90,000/-. Learned counsel for the respondents through MA No.111/2010 submitted that the applicant has only submitted an application and prayed for reimbursement of the medical bills amounting to Rs.1,90,000/- but no bills and prescription slip has been submitted by the applicant. Learned counsel for the respondent undertake that in case the applicant submits all the relevant documents of reimbursement of medical bills amounting to Rs.1,90,000/-, they will consider it objectively for reimbursement of the said amount.

3. In view of what has been stated above, I direct the applicant to furnish the medicals bills amounting to Rs.1,90,000/- to the respondents and on submission of the medical bills, the respondents are directed to consider them objectively for reimbursement in accordance with provisions of law.

4. With these observations, the OA stands disposed of with no order as to costs.

5. In view of the order passed in the OA, no order is required to be passed in MA No. 111/2010 and the same shall also stands disposed of accordingly.



(JUSTICE K.S. RATHORE)  
MEMBER (J)

AHQ